

THE TEA (AMENDMENT) ACT, 1983

No. 38 OF 1983

[25th December, 1983.]

An Act further to amend the Tea Act, 1953.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Tea (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on the 7th day of October, 1983.

Amend-
ment of
sections
16D and
16-I.

2. In the proviso to sub-section (2) of section 16D and in clause (a) of sub-section (2) of section 16-I of the Tea Act, 1953 (hereinafter referred to as the principal Act), for the words "two years", the words "six years" shall be substituted.

Repeal
and
saving.

3. (1) The Tea (Amendment) Ordinance, 1983, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.